## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## ORDER ON REVIEW PETITION NO. 09 OF 2016 IN APPEAL NO. 316 OF 2013

Dated: <u>5<sup>th</sup> December, 2017</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Company Limited 18-2-293/82/A/431/A Road No. 22, Jubilee Hills Hyderabad – 500033

... Review Petitioner(s)/ Appellant

Vs.

- Maharashtra Electricity Regulatory Commission Through its Secretary 13<sup>th</sup> Floor, Centre No. 1, World Trade Centre, Cuffe Parade, Colaba Mumbai-400 005
- Maharashtra State Electricity Distribution Co. Ltd. Prakashgad Building Plot No. G-9, Bandra East Mumbai 400 051
- Maharashtra State Electricity Transmission Company Limited C-19, E-Block, Prakashganga Bandra Kurla Complex, Bandra (East) Mumbai-400 051 ... Respondent(s)

Counsel for the Review Petitioner/Appellant(s): Mr. Hemant Singh Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

In the instant case, the Review Petitioner most humbly prays for the following reliefs:

- (a) Admit the present review petition;
- (b) Review and set aside the order, dated 17/05/2016 passed by the Hon'ble Tribunal; and
- (c) Pass such other order(s) as the Hon'ble Tribunal may deem just in the facts of the present case.

## <u>O R D E R</u>

We have heard the learned counsel, Mr. Hemant Singh, appearing for the Petitioner. During the course of the submission, he submitted that, being aggrieved by the impugned judgment dated 17.5.2016 passed in Appeal No. 316 of 2013 on the file of the Appellate Tribunal for Electricity, New Delhi questioning the legality and validity of the said judgment, has filed Civil Appeal No.12282 of 2016 on the file of the Supreme Court of India. In the said Civil Appeal, notice was ordered to the Respondents. The matter was pending for adjudication before the Supreme Court of India.

Further, he submitted that in view of the pendency of the said Civil Appeal No. 12282 of 2016 on the file of the Supreme Court of India, the instant Review Petition, being Review Petition No. 09 of 2016, filed by the Petitioner may be disposed of reserving liberty to the Petitioner to redress his grievances before the Supreme Court of India where the matter was pending for adjudication and all the grounds urged in the instant Review Petition may kindly be left open.

The submission made by the learned counsel appearing for the Petitioner, as stated above, place on record.

In the light of the submission made by the learned counsel appearing for the review petitioner, as stated above, the instant Review Petition No. 09 of 2016 in Appeal No. 316 of 2013, on the file of the Appellate Tribunal for Electricity, New Delhi, stands disposed of reserving liberty to the Petitioner to redress his grievance before the Supreme Court of India in Civil Appeal No. 12282 of 2016 pending for adjudication. All the contentions urged by the Petitioner are left open.

With these observations, the instant Review Petition No. 09 of 2016 in Appeal No. 316 of 2013, on the file of this Appellate Tribunal for Electricity, New Delhi, stands disposed of. Order accordingly.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

mk/vt